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NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/431/ (IB)/2017  
NAME OF THE PETITIONER(S) : SSA & COMPANY  
NAME OF THE RESPONDENT(S) : NAG YANG SHOES PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

M. SANJEEETHA

Counsel For Respondent

M. Jayaraj

For. T.P. Prabhakaran

S. parthasarathy  
For petitioner.

Counsel for petitioner.

S. Chola

**ORDER**

Counsel for Petitioner present. He has already complied with the provision of section 9(3)(b) and (c) of I&B Code, 2016 by filing an affidavit and bank certificate. Counsel for Respondent present and prayed for time. At request, time is enlarged with a condition that the counter shall be filed within seven days. Matter is posted for final arguments. In the meantime, Counsel for Petitioner is directed to propose the name of an IRP after seeking his consent as <sup>e</sup>prescribed in Form 2. Put up on 07.08.2017 at 10.30 A.M.

S. Vijayaraghavan  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)